

substantial investment and increasing public expenditure on schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) now restructured as National Rural Livelihood Mission (NRLM). In addition, Government has decided to enhance sources of funding of skill development programmes. For example, it has been decided to use at least 10% of Special Central Assistance to Tribal Sub-Plan (SCA-TSP), Special Central Assistance to Scheduled Castes Sub-Plan (SCA-SCP), Multi-sectoral Development Programme funds and 5% of Border Area Development Programme funds for skill development.

Pending rape cases

†*315. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details of number of rape cases pending in various courts of the country;
- (b) whether Government has appealed to the courts for disposal of pending rape cases; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per information provided National Crime Records Bureau (NCRB), the data on number of rape cases on trial, pending and cases in which trials were completed is given in Statement (*See below*).

(b) and (c) Government has written to the Chief Ministers of all States and Chief Justices of all High Courts to set up Fast Track Courts for speedy trial of pending rape cases in District/Subordinate Courts having a high pendency and to monitor the progress of the cases to ensure their timely disposal. The States have been requested to utilize the additional positions of Judges being created in the Subordinate Judiciary in pursuance of the directions of the Supreme Court in Brij Mohan Lal case for this purpose. Government has approved making available to the State Governments 50% of the salary of these additional judges from the funds available under the 13th Finance Commission Award for morning/evening/shift courts up to 31st March, 2015.

Ministry of Home Affairs had issued an advisory on crimes against women in 04.09.2009, wherein the States/UTs were directed to set up Fast Track Courts.

The States have responded by designating special courts from out of the existing courts, for fast tracking such cases.

†Original notice of the question was received in Hindi.

Statement

Total cases for trial during the year (TCT), Cases in which trials were completed (CTC) and Cases pending for trial at end of year (CPT) under Rape during 2010-2012

Sl. No.State		2010			2011			2012		
		TCT	CTC	CPT	TCT	CTC	CPT	TCT	CTC	CPT
1	2	3	4	5	6	7	8	9	10	11
1	Andhra Pradesh	3616	1031	2579	3794	1007	2782	4058	961	3084
2	Arunachal Pradesh	517	6	509	547	23	524	548	30	517
3	Assam	5335	526	4765	5777	769	4993	6103	506	5597
4	Bihar	4154	873	3281	4101	847	3253	4155	609	3546
5	Chhattisgarh	4487	825	3660	4687	886	3764	4752	977	3647
6	Goa	105	27	78	111	14	97	123	12	110
7	Gujarat	2931	187	2742	3151	211	2935	3373	202	3169
8	Haryana	1479	456	1023	1555	578	977	1612	526	1086
9	Himachal Pradesh	585	110	474	617	130	486	635	107	527
10	Jammu and Kashmir	1138	143	994	1225	169	1052	1309	253	1052

11	Jharkhand	2300	596	1687	2279	474	1795	2397	562	1817	<i>Written Answers to</i>
12	Karnataka	1682	350	1331	1864	374	1489	2076	428	1648	
13	Kerala	4071	256	3815	4521	201	4320	5281	249	5032	
14	Madhya Pradesh	10886	2751	8108	11331	3507	7790	11273	2801	8425	
15	Maharashtra	13313	1048	12254	13819	1012	12798	14414	1018	13388	
16	Manipur	66	3	63	68	1	67	76	1	74	[12 February, 2014]
17	Meghalaya	494	9	483	564	20	544	637	15	621	
18	Mizoram	184	87	97	165	57	108	203	74	129	
19	Nagaland	49	19	30	50	19	30	45	11	34	
20	Odisha	4805	666	4139	5176	639	4537	5873	724	5149	
21	Punjab	947	490	457	883	427	453	965	456	507	<i>Starred Questions</i>
22	Rajasthan	3502	656	2830	3949	785	3127	4352	766	3558	
23	Sikkim	89	3	86	98	20	78	102	2	100	
24	Tamil Nadu	1930	432	1497	1973	353	1617	2175	299	1876	
25	Tripura	764	112	651	889	202	687	893	109	784	

1	2	3	4	5	6	7	8	9	10	11	48
26	Uttar Pradesh	5537	1392	4145	5725	1447	4278	5791	1230	4525	Written Answers to [RAJYA SABHA]
27	Uttarakhand	343	111	232	330	88	242	370	119	251	
28	West Bengal	12384	655	11714	13718	686	13032	15197	1023	14174	
	TOTAL (STATES)	87693	13820	73724	92967	14946	77855	98788	14070	84427	
29	Andaman and Nicobar Islands	65	0	65	87	0	87	94	8	86	
30	Chandigarh	77	31	46	67	21	46	80	27	53	
31	Dadra and Nagar Haveli	17	4	13	16	4	12	18	5	13	
32	Daman and Diu	2	0	2	2	0	2	6	2	3	
33	Delhi UT	1817	407	1410	1887	448	1439	2007	603	1404	
34	Lakshadweep	2	0	2	2	2	0	0	0	0	
35	Puducherry	34	1	33	37	2	35	48	2	46	Starred Questions
	TOTAL (UTs)	2014	443	1571	2098	477	1621	2253	647	1605	
	TOTAL (ALL INDIA)	89707	14263	75295	95065	15423	79476	101041	14717	86032	

Source: Crime in India.

Note : Total number of cases in which trials are completed excludes total number of cases compounded or withdrawn during the trial.